

## OPTION FOR PAKISTAN

\*300. **Pandit D. N. Tiwary:** (a) Will the Minister of **Home Affairs** be pleased to state how many of those Government servants who, after Partition, opted for Pakistan have come over to India again and been absorbed in services here and the requests of how many have been turned down, up-to-date?

(b) Have any of those who opted for India, gone to Pakistan and joined service and settled there?

(c) Are there any persons in India either in Government or private service whose wives and children have settled in Pakistan and if so, what is the number thereof?

(d) Are there any persons in the services of Pakistan whose families are still in India?

**The Minister of Home Affairs and States (Dr. Katju):** (a) Exact figures are not available. Information as far as could be ascertained through a Press Note shows that 170 Central Government servants who opted for Pakistan (final) and who were compelled to come out of that country due to disturbances after partition have been re-employed under the Government of India on a temporary basis.

(b) About 1200 persons who opted for service in India finally left for Pakistan. It is not known whether they joined service and settled down in that country.

(c) Information regarding the number of persons who are in Government service in India and whose wives and children have settled down in Pakistan is being collected and will be laid on the Table of the House in due course. It is not, however, possible to ascertain the number of those persons who are in private service in India and whose wives and children have settled in Pakistan.

(d) Government have no information. Nor is it possible for them to collect this information.

## DIVISION BENCH OF TRAVANCORE-COCHIN HIGH COURT

\*301. **Shri N. Sreekantan Nair:** Will the Minister of **States** be pleased to state:

(a) whether Government are considering the desirability of transferring a Division Bench of Travancore-Cochin High Court to Trivandrum;

(b) whether any Legislation is contemplated for that purpose; and

(c) if so, when is it likely to come before this House?

**The Minister of Home Affairs and States (Dr. Katju):** (a) to (c). It is proposed to introduce, during the present session of Parliament, a Bill providing for the location at Trivandrum of a bench of the Travancore-Cochin High Court to exercise, in respect of cases arising in the Trivandrum District, the jurisdiction and powers of a single Judge or a Division bench of two Judges.

## MONAZITE

\*302. **Shri N. Sreekantan Nair:** Will the Minister of **Natural Resources and Scientific Research** be pleased to state:

(a) the present specification of Monazite content in the Ilminite; and

(b) whether Government have received complaints regarding this low specification from the employers and workers?

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** (a) -1 per cent. Sir.

(b) Yes, Sir.

## भोरियण्टल इन्दयोरेस कम्पनी

\*३०३. श्री आर० ऐन० सिंह : क्या बित्त मंत्री यह बतलाने की कृपा करेंगे :

(क) क्या सरकार भोरियण्टल इन्दयोरेस कम्पनी को एक म्युचुअल (mutual) कम्पनी बनाने का कोई विचार कर रही है; तथा

(ख) यदि हां, तो कब ?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) The Government have no such proposal.

(b) Does not arise.

## SINGLE-POINT AND MULTI-POINT TAXES

\*304. **Shri L. N. Mishra:** (a) Will the Minister of **Finance** be pleased to state whether it is a fact that some decisions as regards single-point and multi-point taxes were arrived at in the last Finance Ministers' Conference in October, 1952?

(b) If so, are the steps taken by certain State Governments to levy multi-point taxes in pursuance of that decision?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) No, Sir.

(b) Does not arise.